

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE**

**LOK SABHA
UN-STARRED QUESTION NO. 481
TO BE ANSWERED ON 20th JULY, 2018**

GENERAL FINANCIAL RULES

481: SHRI KAMLESH PASWAN:
SHRI NARANBHAI KACHHADIYA:
DR. RATNA DE (NAG):

Will the Minister of Finance be pleased to state:

- a) whether the rules and orders of the Government of India to be followed while dealing with matters involving public finances are laid down and if so, the details thereof;
- b) whether these rules and orders are applicable to all Ministries and Departments of the Government and if so, the details thereof;
- c) whether the General Rules regarding procurement of Goods and Services are applicable to all Ministries and if so, the details thereof; and
- d) whether the Ministries/ processing Departments can issue rules/detailed guidelines for procurement of goods in contradiction to the General Financial Rules and if so, the details thereof;

**ANSWERS
THE MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PON RADHAKRISHNAN)**

- (a) & (b): General Financial Rules (GFRs) which are a compilation of rules and orders of Government of India to be followed while dealing with matters involving public finances. These rules are to be followed by all Departments and Organisations under the Government except otherwise provided for in these Rules.
- (c) & (d): The general rules regarding procurement of Goods and Services required for public service are applicable to all Ministries or Departments. Detailed instructions relating to procurement may be issued by procuring departments broadly in conformity with these general rules.
